

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:701
ANSWERED ON:25.02.2011
COMPASSIONATE APPOINTMENTS IN BANKS
Hussain Shri Syed Shahnawaz

Will the Minister of FINANCE be pleased to state:

- (a) the policy for compassionate appointment in public sector banks;
- (b) whether the Government has advised the banks to implement the said policy in a time-bound manner;
- (c) if so, the details thereof;
- (d) the number of applications pending with the banks for compassionate appointments, as on date and bank-wise including State Bank of India, Punjab National Bank and Syndicate Bank;and
- (e) the corrective steps taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a),(b) & (c): The Scheme for appointment on compassionate basis or ex-gratia in lieu thereof is as per the scheme circulated by Indian Banks` Association to the banks vide letter dated 19.07.2007. As per the Scheme, the appointment on compassionate basis is applicable in Public Sector Banks in the following type of cases:-
- i) The employee dies while performing his/her official duty as a result of violence, terrorism, robbery or dacoity; or
 - ii) Employee dying within five years of his/her first appointment or before reaching the age of 30 years, whichever is later, leaving a dependent spouse and/or minor children.
- (d) The information is being collected and will be laid on the Table of the House,
- (e): The proposals for improvement in the Scheme are under consideration.